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S. No	Total tax deposited Rs. (3+4+5+6+7)	Cheque/DD No. (if any)	BSR Code	Date on which tax deposited	Transfer voucher/Challan serial Number ²	Whether TDS deposited by book entry? Yes/No ³
(095)	(102)	(103)	(104)	(105)	(106)	(107)
(1)	(8)	(9)	(10)	(11)	(12)	(13)

VERIFICATION

I, _____, hereby certify that all the particulars furnished above are correct and complete.

Place : _____

Signature of the person responsible for deducting tax at source

Date : _____

Name and designation of person responsible for deducting tax at source

Notes – 1. If address has changed give changed address in column 1(b)

2. Where deduction is made by or on behalf of the Government to give particulars of transfer vouchers; other deductors to give particulars of challan No. regarding deposit into bank.

3. Column is relevant only for Government deductors.

ANNEXURE

Details of _____¹ paid / credited during the financial year and of tax deducted at source under section 2
_____ of the Income-tax Act, 1961:-

Deductee code ³	Permanent Account Number	Name and Address of Deductee (Address	Amount of payment (Rs.)	Date on which amount	Paid by book entry or	Rate at which tax deducted
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(108)	(PAN) of deductee (109)	need not be given if PAN is mentioned) (110)	(111)	paid/credited (112)	otherwise ⁴ (113)	(114)
(1)	(2)	(3)	(4)	(5)	(6)	(7)

Amount of tax deducted (Rs.) (115)	Date on which tax deducted (116)	Bank Branch Code ⁵ (117)	Date on which tax paid to the credit of Central Government (118)	Challan number given by bank (119)	Date of furnishing Tax Deduction Certificate (120)	Reason for non- deduction / lower deduction if any ⁶ (121)
(8)	(9)	(10)	(11)	(12)	(13)	(14)

Notes:-

1. Please state the nature of payment viz. interest, rent, contract payment etc.
2. Please use separate Annexures for deductions made under different sections
3. Please enter Deductee Code 01 for companies 02 for 'other than companies'.
4. Write B if paid by book entry, write C otherwise.
5. Where deduction is made by or on behalf of the Government, transfer voucher number may be entered in column (10)
6. Write 'A' if the 'lower deduction' or 'no deduction' is on account of a certificate under section 197.
Write 'B' if no deduction is on account of declaration under section 197A.
7. If necessary please use additional sheets to give full details of payment in the above format. Please also give running serial number to all pages.

Signature of person responsible for deducting tax at source
Name and designation of person responsible for deducting tax at source

